

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors

.... Petitioner

Vs.

On-dot Couriers and Cargo Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. L.N. GUPTA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Vinod Khanna, Adv. for RP

ORDER

IA-1996/2021:

Order reserved in IA-1996/2021.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(L.N. GUPTA)
MEMBER (TECHNICAL)